

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 20/01/2014

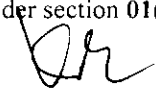
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/50093/2014-CU[DB] dated 06/01/2014

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
1	ST/57506/2013	Nikhil Enterprises C/o Anish Dayama, b-237,ashiana Rangoli Valley BHIWADI RAJASTHAN 301019
2		Name and Address of Respondent Commissioner of Central Excise and Service Tax-Jaipur-i NCR BUILDING, STATUE CIRCLE, C-SCHEME, JAIPUR, RAJASTHAN 302005

Copy To**3 Advocate(s) / Consultant(s):**

**Pawan Shree Agrwal, Advocate
B-9, SAGAR APARTMENTS,
6, TILAK MARG,
NEW DELHI,
DELHI**

4 Bar Association. CESTAT, Delhi

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

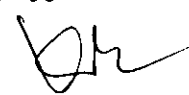
9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 C.D.R. 14 Office Copy 15 Guard File


Asstt. Registrar(CUSTOMS Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/decision: 06.01.2014

Service Tax Appeal No. ST/57506 of 2013

[Arising out of common Order-in-Original No. 56/2012-13(T) dated 9.1.2013
passed by the Commissioner of Central Excise & Service Tax, Jaipur-I]

M/s. Nikhil Enterprises

Appellants

Vs.

CCE, Jaipur -I

Respondent

For approval and signature:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)

Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see

No

CESTAT (Procedure) Rules, 1982.

2. Whether it should be released under Rule 27 of the

No

CESTAT (Procedure) Rules, 1982 for publication

in any authoritative report or not?

3. Whether Their Lordships wish to see the fair copy

Seen

of the Order?

4. Whether Order is to be circulated to the Departmental

Yes

authorities?

Appearance: Rep. by Shri Krishna Mohan Menon and
Shri Mohit Singh, Advocates for the appellant.
Shri U.K. Srivastava, DR for the respondent.

Coram: Hon'ble Smt. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Rakesh Kumar, Member (Technical)

Final Order No... F.O./50093/Dated: 06.01.2014

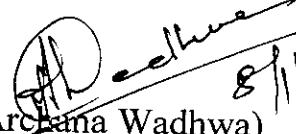
Per Archana Wadhwa:

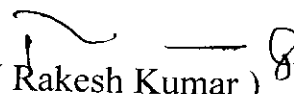
Vide Stay Order No 59492/2013 dated 17.10.2013, the appellant were
directed to deposit the entire amount of dues confirmed against them.



2. On matter being called today for ascertaining compliance with the above order, Id. Advocate appearing for the appellant submits that he has no instructions in the matter and is not aware of the deposits having been made by the appellant, in terms of the said stay order.

3. Inasmuch as there is nothing on record to show that the said stay order stands complied with by the appellant, we dismiss the appeal for non-compliance with the provisions of Section 35 F of the Central Excise Act read with the stay orders.


(Archana Wadhwa)
Member (Judicial)


(Rakesh Kumar)
Member (Technical)

Ckp.